

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/258(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH FEBRUARY 2024, 10:30 A.M

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|------------------|---|
| IN THE MATTER OF | SREI EQUIPMENT FINANCE LIMITED VS SWACH ENVIRONMENT PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearance (via video conferencing/physically)

Ms. Ramya Hariharan, Adv.] For the Financial Creditor
Ms. Asmita Rakhecha, Adv.]
Mr. Soumyajit Saha, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present.
2. Ld. Counsel for the Financial Creditor submits that a copy of the Petition has already been served on the Corporate Debtor and proof of service has already been filed.
3. Since no one appears on behalf of the Corporate Debtor, Registry is directed to issue notice to the Corporate Debtor to engage a counsel / authorized representative with suitable instruction in this matter and upon receipt of the notice, the Corporate Debtor will file Reply Affidavit with an advance copy on the Financial Creditor within a period of two weeks thereafter; failing which, an appropriate order will be passed.
4. List this matter **on 22.02.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**